

CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH: CUTTACK

O. A. NO. 260/001090 of 2014  
Cuttack, this the 20<sup>th</sup> day of March, 2015

CORAM

***HON'BLE MR. R. C. MISRA, MEMBER (A)***

Sri Jadumani Jena, aged about 66 years, S/o. of late Dhobei Jena, Resident of Vill-Retanga, PO-Retanga, Via-Janla, Dist-Khordha, PIN-752 054

...Applicant

(Advocates: M/s- P.K. Nayak )

**VERSUS**

1. Sr. Superintendent of Post Offices, Puri Division, Puri
2. The Assistant Superintendent of Post Offices, Khorda Sub Division, Khorda, PIN-752 055
3. Union of India represented through  
The Secretary, Department of Posts, Dak Bhawan, Sansad Marg  
New Delhi-1

... Respondents

(Advocate: Ms. S. Mohapatra )

**ORDER**

**R.C.MISRA, MEMBER(A)**

Heard Shri P.K.Nayak, learned counsel for the applicant and Ms.S.Mohapatra, learned ACGSC for the Respondents,

2. It is the case of the applicant that he joined in the year 1972 in the Department of Posts as EDDA, which is presently termed as GDS. He also discharged the function of Mail Carrier in addition to his own duties as EDDA and was therefore, entitled to combined duty allowance from 12.5.2004. The learned counsel for the applicant submitted that in spite of his entitlement accruing from the year 2004 and despite repeated representations made to the concerned

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allowance. 2

authorities, the applicant is not being paid the combined duty. He has since retired on 1.9.2013 and after his retirement also, he has not received any of his retirement dues. He had made a representation dated 19.1.2012 to the Senior Superintendent of Post Offices, Puri Division(Res.No.1). After his retirement also, on 26.4.2014, he has made another representation to the Assistant Superintendent of Post Offices, Khorda Sub Division(Res.No.2) in which he has made a prayer that his dues with regard to retirement benefits and also combined duty allowance may be settled. The learned counsel for the applicant submitted that even though the representation was submitted on 24.6.2014, so far, applicant has not received any communication from the authorities nor has he been paid any of his legal dues.

3. On the other hand, Ms.Mohapatra submitted that she has no immediate instructions regarding the status of any such representations stated to have been filed by the applicant.

4. I have considered the rival submissions. Considering the facts and circumstances of the matter, I would direct Respondent Nos. 1 and 2 to consider and dispose of the representations of the applicant as per the extant rules, if at all the same are pending with them, and communicate a decision thereon to the applicant within a period of ninety days from the date of receipt of the order. However, if the applicant is found to be entitled to the claim that has been made therein, the same shall be <sup>paid</sup> ~~granted~~ to him within a further period of sixty days from the date of disposal of the representation.

5. With the above observation and direction, the O.A. is disposed of at the stage of admission itself. No costs.

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6. As prayed for, send copy of this order along with paper book to Res.Nos. 1 and 2 at the cost of the applicant for which Shri Nayak to deposit the postal requisites by 23.3.2015. Free copy of this order be made over to learned counsel for both the sides.



(R.C.MISRA)  
MEMBER(A)

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